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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 218/94

DATE OF ORDER : 23-07-1997.

Between :-

K.Tippeswamy

... Applicant

And

1. The Sub-Divisional Officer,  
Telecommunications,  
Dharmavaram - 515 672.
2. The Telecom Distt. Manager,  
Anantapur - 515 050.
3. Union of India rep. by the  
Chairman, Telecom Commission,  
Sanchar Bhawan, New Delhi-110 001.

... Respondents

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Counsel for the Applicant : Shri C.Suryanarayana

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) *Q/17*

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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... 2.

(Order per Hon'ble Shri H.RAJENDRA PRASAD, Member (A) ).

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Heard Shri C.Suryanarayana, counsel for the applicant and Shri N.R.Devaraj, standing counsel for the Respondents.

2. It is stated by Shri Suryanarayana, counsel for the applicant, that the applicant has ~~since~~ been re-instated into service and also got the temporary status. Such being position, ~~is now~~ the applicant <sup>^</sup> free to represent to the authorities in regard to the other reliefs. Thus the O.A. is disposed of as infructuous. No order as to costs.

  
(H.RAJENDRA PRASAD)

Member (A)

Dated: 23rd July, 1997.

Dictated in Open Court.

*Amrit  
Amrit  
Deputy Registrar O.C.C.*

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17692  
T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 23-7 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

218/94

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered Rejected.

No order as to costs

केंद्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
DEPT/DESPATCH

31 JUL 1997

हैदराबाद बैचरी  
HYDERABAD BENCH

pvm